

**GOVERNMENT OF INDIA**  
**MINISTRY OF CIVIL AVIATION**  
**RAJYA SABHA**  
**QUESTION NO 09.11.2010**  
**ANSWERED ON**

**COMPENSATION TO FAMILIES OF MANGALORE AIR CRASH VICTIMS .**

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Shri P. Rajeeve

Will the Minister of COALCOALCOALCOALCOALCIVIL AVIATION be pleased to state :-

- (a) whether the compensation to the relatives of the deceased in Mangalore air crash has been distributed;
- (b) if not, the reasons therefor;
- (c) what is the name of the consortium of the insurance company and the composition of the company; and
- (d) whether any international guidelines are existing for the distribution of compensation?

**ANSWER**

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION

( SHRI PRAFUL PATEL )

(a) and (b): An interim compensation of Rs.10 lakh for each adult deceased passenger, Rs.5 lakh for each passenger below the age of 12 and Rs.2 lakh for each injured passenger has been given. Also interim compensation to 5 out of 6 crew has been disbursed. Payment of full and final settlement, as per Montreal Convention is in progress over and above the amount of interim compensation already disbursed.

(c): The lead Indian Insurer is M/s Reliance General Insurance Company Limited and the consortium comprises of Reliance General Insurance Company Limited, Bajaj Allianz General Insurance Company Limited, HDFC Ergo General Insurance Company Limited and IFFCO-Tokio General Insurance Company Limited.

(d): Yes, Sir. The amount of compensation payable for the death of a passenger is determined as per law provided for in the Montreal Convention of 1999.